

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 67 OF 1993

DATE OF DECISION 15.01.1993

V.P. Chandramohan Nair \_\_\_\_\_ Applicant (s)

M/s MR Rajendran Nair & \_\_\_\_\_ Advocate for the Applicant (s)  
PV Asha

\_\_\_\_\_ Versus \_\_\_\_\_  
The Telecom Distt. Manager, \_\_\_\_\_ Respondent (s)  
Kottayam and another

Mr. George Poonthottam, ACGSC Advocate for the Respondent (s)

## CORAM :

The Hon'ble Mr. S.P. Mukerji, Vice Chairman  
and

The Hon'ble Mr. A. V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement ? Y
2. To be referred to the Reporter or not ? NO
3. Whether their Lordships wish to see the fair copy of the Judgement ? NO
4. To be circulated to all Benches of the Tribunal ? NO

## JUDGEMENT

(Hon'ble Shri S.P. Mukerji, Vice Chairman)

In this application dated 7.1.1993 filed under Section 19 of the Administrative Tribunals Act the applicant who is working as a casual mazdoor under the Telecom District Manager, Kottayam and has been given temporary status has prayed that he should be declared to be entitled to be regularised in a Group 'D' post with all consequential benefits. The applicant had submitted a representation on 29.4.92 at Annexure VI which according to the applicant has not been disposed of by the respondents.

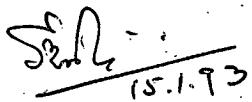
2. When the case was taken up for admission today,

the learned counsel for both the parties agreed that the application can be disposed of with appropriate direction to the first respondent regarding disposal of the aforesaid representation.

3. Accordingly we admit this application and dispose of the same with the direction to the first respondent to dispose of the representation of the applicant dated 29.4.92, a copy of which is at Annexure-VI, in accordance with the extant directions/instructions and schemes of regularisation of casual employees, within a period of two months from the date of communication of a copy of this judgment. If the said representation is not readily available, copy at Annexure-VI should be taken to be the said representation for disposal on the above lines. There will be no order as to costs.



(A.V. HARIDASAN)  
JUDICIAL MEMBER

  
(S.P. MUKERJI)

VICE-CHAIRMAN

15th Jan. 1993

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